

**HIGH COURT OF TRIPURA**  
**AGARTALA**

**STANDARD OPERATING PROCEDURE FOR DISBURSEMENT OF ARREAR AND CURRENT CLAIMS AND ALLOWANCES TO THE SERVING AND RETIRED JUDICIAL OFFICERS AND FAMILY PENSIONERS IN COMPLIANCE OF THE JUDGEMENT OF THE SUPREME COURT OF INDIA DATED 04.01.2024 IN WRIT PETITION (CIVIL) 643 OF 2015.**

1. The State Government in Law Department with concurrence of Finance Department shall immediately notify the grant of all allowances as recommended by the Second National Judicial Pay Commission (SNJPC) and accepted by the Hon'ble Supreme Court of India vide Judgement dated 04.01.2024 in **Writ Petition (Civil) 643 of 2015**. The State Government shall also take all necessary steps for effective and timely implementation of such Notification.
2. While formulating the Notification on each allowance, the effective date, as recommended, shall be distinctly mentioned. The Major/Minor Head of Accounts from which the arrear and current claims/allowances be drawn/reimbursed shall also be specifically mentioned in the Notification.
3. For drawal of all the arrear and current claims of both serving and retired Judicial Officers as well as Family Pensioners, the Finance Department shall place sufficient funds in appropriate Head of Accounts at the disposal of the respective Drawing and Disbursing Officer(DDO).
4. For smooth disbursement of arrear and current claims of both serving and retired Judicial Officers as well as Family Pensioners, Law Department, Government of Tripura is designated as State Level 'Nodal Agency' headed by LR & Secretary, Law and for the same purpose, the senior most Grade-II Judicial Officer of Tripura Judicial Service shall be the Nodal Officer for the respective District. The Nodal Agency shall ensure that the arrear and current claims of both serving and retired Judicial Officers as well as Family Pensioners shall be computed and paid on or before **29<sup>th</sup> February, 2024** as directed by the Hon'ble Supreme Court in the Judgement dated 04.01.2024 in **Writ Petition (Civil) 643 of 2015**. The contact details of the Nodal Agency at the

State Level as well as contact details of the Nodal Officers at the District Level shall be uploaded in the Website of the High Court along with this Standard Operating Procedure (SOP).

5. The Judicial Officer/Pensioner/Family Pensioner, shall be at liberty to bring to notice, in writing, any grievance or issue relating to disbursement of arrear and current claims and allowances to the Nodal Officer concerned of the respective District where the Judicial Officer is currently posted or from where the Judicial Officer demitted office, who in turn shall bring it to the notice of the Nodal Agency within three days from such receipt. The Nodal Agency shall forthwith take effective steps for redressal of the issue under an intimation to the “Committee for Service Condition of the District Judiciary (CSCDJ)”.
6. The Nodal Agency in co-ordination with the Registry of the High Court of Tripura, the Office of the Accountant General, Tripura and the Tripura Retired Judges’ Association shall prepare and maintain a database of retired Judicial Officers and Family Pensioners of the District Judiciary with a process for periodical updating, at least on a quarterly basis and the same shall be uploaded in the website of the High Court. The Central Project Coordinator (CPC) of the High Court shall provide all technical and IT related support for such process.

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